Source: DGCI&S: May Bulletin (Provisional data)

## **Role of MITCO in MICA Trade**

1137. SHRI ASHWANI KUMAR: Will the Minister of COMMERCE be pleased to state:

(a) what has been the role of MITCO in export of mica which was produced in different units in Giridih, and Hazaribagh district of Bihar;

(b) what percentage MITCO has been charging as middle-man between producers Of mica and foreign buyers; and

(c) what services are being rendered by MITCO in view of this commission and how far it is justified?

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) Apart from being the canalising agency for export of processed mica including mica scrap till 22nd October, 1990 and of mica scrap from 22nd October, 1990 onwards, MITCO is engaged in production and export of processed mica and value added mica products.

(b) and (c) MITCO procures mica scrap at notified procurement prices which are related to export prices leaving a service margin of around 15 per cent in the case of green mica scrap and 20 per cent in the case of ruby mica scrap for MITCO to meet the cost of various operations, such as procurement of the material^ reprocessing as per the specification of the buyers, packing, transportation, export inspection etc.

## Nehru Yuvak Kendra Sangathan

1138. SHRI ASHWANI KUMAR: WiU the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: (a) whether it is a fact that pay scales and DA of regular employees of Nehru Yuvak Kendra Sangathan (A new body fully financed by Central Government) have been abolished and new pay scales have been adopted under some decisions taken some times earlier;

(b) if so the reasons for which such decisions were taken; and

(c) the manner in which Govern. ment propose to overcome the prob lems of said Sangathan?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RES OURCE DEVELOPMENT (DEPART MENT OF YOUTH AFFAIRS AND WITH ADDITIONAL SPORTS) CHARGE OF DEPARTMENT OF WOMEN AND CHILD DEVELOP-MENT (KUM. MAMTA BANER-JEE): There been no change in (a) has the pay scales of the employees of the Nehru Yuva Kendra Sangathan. Prior to the formation of Sangathan in 1986-87, the scheme was known as the Nehru Yuvak Kendra Scheme and its offices were subordinate offices of the Deptt. of Youth Affairs & Sports. The employees of the scheme were getting Govt, pay scales & DA. These employees continue to work in the Sangathan and continue to draw their Govt, pay scales. Others appointed directly by the Sangathan get consolidated amount, as per Sangathan rules which have also not been revised.

(b) Does not arise

(c) Those Youth Coordinators direc tly appointed by the Sangathan have filed a writ petition before the Sup reme Court for regularising their em ployment terms. Only after the case is disposed of by the Supreme Court the Governing Body of the Sangathan will be able to take up the matter regarding revision of pay-scales.